

[Translation]

Violation of Human Rights

3367. SHRI RAJESH RANJAN alias PAPPU YADAV: Will the PRIME MINISTER be pleased to state :

(a) whether every citizen of any other country in the world is provided visa for coming to India, whereas Indian citizens are deprived of visa to visit countries like the USA, Canada, Japan and European countries;

(b) if so, the details thereof;

(c) whether any protest has been registered or action taken by the Government through U.N.O. and other international and national agencies against such discrimination and violation of human rights;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) and (b) Grant of visa to any foreigner for coming to India is decided as per Government of India's policy and rule on visa matters and similarly Indian citizens get visas to visit other countries as per the visa policy and rules of the respective countries.

Every foreigner is not automatically entitled to an Indian visa. Grant of visa is sovereign right of any State. In practice, therefore, visas are denied by India as well as other countries to alien applications who are not able to establish their bona fides, or are otherwise considered undesirable.

(c) to (e) Question does not arise.

[English]

Non-Payment of Dues

3368. DR. BALIRAM : Will the Minister of LABOUR be pleased to state :

(a) whether a large number of workers of Carona Shoe Company (Ltd.) have not been paid their salary for several months;

(b) whether other dues of these workers such as bonus, medical reimbursements etc. have also not been paid by the company;

(c) if so, the steps taken by the Government to ensure early settlement of their dues; and

(d) the action taken against the company for the default?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) to (d) The information from the concerned State Governments and Union Territories is being collected and will be laid on the Table of the House.

Allotment of DDA Flats

3369. SHRI MANGAL RAM PREMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether thousands of DDA flats are lying unallotted for years for want of electricity, water and sewage etc. but when those flats are allotted, the price of them is charged as on date and not that of the time of their construction and made ready for allotment;

(b) if so, the reasons therefor; and

(c) the corrective measures taken or propose to be taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The price of the flats is charged on the date of issue of demand letters calculated on the basis of an approved policy on "No Profit No Loss" basis. Even the Hon'ble Supreme Court of India, in the case of DDA Vs. Pushpendra Kr. Jain in Civil Appeal No. 6205 of 1994, has upheld that the right to flats arises only on communication of the demand-cum-allotment letter and the price or rates prevailing on the date of such communication shall be applicable.

(c) It has been decided that the demand-cum-allotment letter will henceforth be issued only after the basic services/amenities are made available in the DDA flats. In order to ensure that there is better co-ordination between various agencies, the matter is reviewed at different levels at close intervals.

[Translation]

Corruption Cases

3370. SHRI JAI PRAKASH AGARWAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of officials of Delhi Development Authority punished under corruption cases till date;

(b) the number of officials against whom action has been taken by the authorities on account of corruption cases or whose cases are under trial in the courts of law or whose cases are under investigation of the Central Bureau of Investigation;

(c) the details of charges leveled and proved against them; and

(d) the steps taken or proposed to be taken by the Government to check the menace of corruption in DDA?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) DDA has reported that since 1990 six officials have been penalised on charges of corruption.

(b) and (c) Since 1990 two officials have been issued charge-sheets for major penalty on the charges

of corruption as per details given in attached statement-I and 58 officials are facing trial in Courts, as per details given in attached Statement-II.

(d) The three pronged strategy envisaged under the guidelines issued by the Department of Personnel

and Training and the Central Vigilance Commission, i.e. Preventive Surveillance, detective and deterrent/punitive action is being followed by surprise checking of sites and offices and prompt investigation of complaints.

Statement-I

Cases wherein Action being taken against the Officers/Officials during the period W.E.F. 1990 onwards, for Corruption.

S.No.	Name of the officials and Designation	File No.	Charges in brief
1.	Shri Mahinder Singh, UDC	F.25(59)/91/Vig.	Bribery case. Charge sheet was issued for major penalty on 31.3.92.
2.	Shri S.C. Joshi, JE	F.25(17)93/Vig.	Bribery case. Major penalty charge sheet was issued on 8.2.96.

Statement-II

Names of Officials Facing Trial on Account of the Corruption Charges

1.	Shri Rameshwar Dayal, Mate	FIR No. 31/83 PS ACB	Pending trial in the Court.
2.	Shri Dharambir Singh, Mali	FIR No. 34/86 PS ACB	-do-
3.	Shri Sri Kishan Verma, Mate	FIR No. 30/86 PS ACB	-do-
4.	Shri D.K. Goel, AE	FIR No. 30/87 PS ACB	-do-
5.	Sh. Youginder Singh, Surveyor Shri Om Parkash, Khallasi	FIR No. 5/88 PS ACB	-do-
6.	Sh. Sheo Raj Singh, UDC	FIR No. 21/88 PS ACB	-do-
7.	Sh. Subhash Chand Chuhan, JE Sh. Kanti Kumar, Mate	RC 60 A/88 Dli CBI	-do-
8.	Sh. Om Prakash, Peon	FIR No. 27/90 PS ACB	-do-
9.	Sh. Lekh Raj Singh, UDC	FIR No. 9/86 PS ACB	-do-
10.	Sh. Dharambir Singh, JE	FIR No. 10/90 PS ACB	-do-
11.	Sh. Har Swroop Verma, JE Sh. Ashok Kr. Gupta, JE	FIR No. 13/91 PS ACB	-do-
12.	Sh. Vijay Bahadur Singh, JE	FIR No. 23/91 PS ACB	-do-
13.	Sh. Raj Kumar Malhotra, JE	FIR No. 29/91 PS ACB	-do-
14.	Sh. S.C. Joshi, JE	RC 68 (A)/91 DLI	-do-
15.	Sh. Inder Dutt, Patwari	RC 70 (A)/91 DLI	-do-
16.	Sh. Sukh Dev Raj Marhna, Asstt.	FIR No. 5/92 PS ACB	-do-
17.	Sh. Kishore Kr., Kanungo Sh. R.K. Nagpal, UDC Sh. Jagpal Singh, Petwari	RC 50 (A)/92 DLI	-do-
18.	Sh. Narender Parasad, JE	FIR No. 2/93 PS ACB	Pending Investigation with ACB
19.	Sh. Vijay Singh, Supdt. RC Sh. Santosh Kr., Mali	FIR No. 19/93 PS ACB	-do-
20.	Sh. S.K. Gupta, JE RC	RC34 (A)/93 DLI	Pending trial in the Court
21.	Sh. Kartar Singh, Asstt. Collector Sh. J.C. Verma, Kanungo	RC 52 (A)/93 DLI	-do-
22.	Sh. Sri Niwas, Kanungo	RC 56 (A)/93 DLI	-do-

23.	Sh. Om Parkash, P.O. Sh. Raj Singh Mate W/C	FIR No. 56/93 PS ACB	Pending investigation with ACB.
24.	Sh. Mohd. Abbas, JE	RC50(A)/94 DLI	Pending trial in the Court.
25.	Sh. Sanj�ev Kr. Gupta, JE	RC 65(A)94 DLI	Case is pending trial in the Court.
26.	Sh. P.K. Sharma, JE Sh. K.C. Verma, JE	RC 68(A)94 DLI	-do-
27.	Sh. Om Kanwar Sharma, AFI	FIR No. 43/94 PS ACB	-do-
28.	Sh. Harinder Pal, AE Sh. Rajinder Kr., JE	FIR No. 49/94 PS ACB	Case is pending for investigation.
29.	Sh. R.C. Keshwani, AE	FIR No. 1/95 PS ACB	-do-
30.	Sh. Panna Lal Garg, JE	FIR No. 35/95 PS ACB	-do-
31.	Sh. N.S. Rawal, Asstt. Collector	RC 94(A) 95 DLI	Pending trial in the Court.
32.	Sh. J.R. Gupta, AO	RC104(A)/95 - DLI	-do-
33.	Sh. Prem Sagar Rai, JE Sh. Prem Narain, Beldas	FIR No. 11/96 PS ACB	-do-
34.	Shri G.S. Parwani, JE Sh. Ashish Kr. Malik, Mate	FIR 13/96 PS ACB	Pending investigation with ACB.
35.	Sh. Baldev Raj, JE Sh. S.K. Katria, JE	RC 53(A)/96 DLI	Pending trial in the Court.
36.	Sh. Bhajan Lal Goel, JE	FIR No. 33/91 PS ACB	-do-
37.	Sh. S.C. Gautam, JE	FIR No. 13/90 PS ACB	-do-
38.	Sh. Mahipal Singh, Steno	FIR No. 27/88 PS ACB	-do-
39.	Sh. Kailash Chand, UDC	FIR No. 10/85 PS ACB	-do-
40.	Sh. Mukesh Kr. Patwari	RC 82(A) 96/DLI	Case is pending investigation with CBI.
41.	Sh. Kiran Pal, Security Guard	RC 2(A) 97 DLI	-do-
42.	Sh. S.C. Verma, AE	RC 18(A) 97 DLI	-do-
43.	Sh. Karan Vir Singh, JE	RC 51(A) 97 DLI	-do-
44.	Sh. Anna Wankhade, UDC	RC 55 (A)/97 DLI	-do-
45.	Sh. K.N. Pujari	FIR No. 32/93	Pending trial in the Court
46.	Sh. K.S. Verma, JE	RC 23(A) 93/DLI Disproportionate Assets	-do-
47.	Sh. S.C. Garg, AE	FIR No. 42/94 PS ACB Disproportionate Assets.	Pending investigation.
48.	Sh. Baldev Raj, JE	RC 63(A) 96 DLI Disproportionate Assets	Pending investigation with CBI.
49.	Sh. K.K. Katria, JE	RC 60 (A) 97 DLI	-do-
50.	Sh. Abhilash Singh, Mate	RC 64 (A) 96 DLI	-do-
51.	Sh. V.K. Jain, JE	RC 25 (A) 96 DLI	-do-
52.	Sh. Nathu Singh, E.E.	FIR No. 427 dt. 19.10.93 reg. bogus payment relating to the work of premixing of 30.5 m and 18 mts. road in Pkt. A and B Sec. Sector 17 Rohini.	
53.	Sh. P.K. Nagpal, AE (C)	-do-	
54.	Sh. M.K. Gupta, JE (C)	-do-	
55.	Sh. Narender Kumar, AAO	-do-	
56.	Sh. Karan Singh, LDC	-do-	
57.	Sh. Ved Pal Singh, UDC	FIR No. 14/82 Appeal filed by him is pending.	
58.	Sh. Churamani, Asstt.	RC 46 (A)/90 DLI	-do-